

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-648(ND)/2019

IN THE MATTER OF:

Mr. Sudhir Gupta

vs

M/s Edward Keventer (Successor) Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 25.03.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. Prabhat Kalia, Adv.

For the Corporate Debtor

: Mr. Varun Kumar, Mr. Dheeraj, Adv. Ashwarya, Adv.

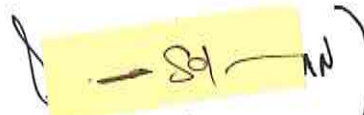
ORDER

Learned counsel for the parties are present. It is represented by learned counsel for the parties that as per the order dated 15.03.2019 matter was listed only on 29.03.2019 and that there seems to be some error in posting the matter and the matter is supposed to be listed only on 29.03.2019.

Let the matter be listed on 29.03.2019.



(DEEPA KRISHAN)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar